

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 837/2026

NARENDRA KUMAR GOSWAMI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 13-08-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. The instant Writ Petition purportedly filed in public interest seeks directions for framing appropriate guidelines on the use of Artificial Intelligence (AI) and other tools by the Government and its instrumentalities for the purposes of welfare scheme governance, surveillance, policing and online content moderation.

2. The petitioner, who is a practicing advocate in the Supreme Court, asserts that unregulated and non-transparent deployment of AI and other such technologies like Machine Learning by the State and its instrumentalities in matters of deciding welfare scheme entitlements, policing and social media content regulation has a direct impact on civil liberties, privacy, dignity and livelihood

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NITIN K. GUPTA
Date: 2026.08.16
10:39:59 IST
Reason:

of people. As regards the issues pertaining to the formulation of appropriate policies and/or regulations for governing the use of AI

or similar tools, the petitioner has already submitted a comprehensive representation on 10.02.2026, a copy whereof has been placed on record as Annexure P/5. We find that, in addition to the aforesaid representation, the Writ Petition also contains comprehensive averments regarding the issues outlined above.

3. We, therefore, dispose of the Writ Petition at this stage, without expressing any opinion on the merits, and direct the respondents to duly consider the petitioner's suggestions for the purposes of taking appropriate measures. The petitioner shall be at liberty to supplement his representation by forwarding a copy of the Writ Petition to the respondents.

4. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR